

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/699/2021

This the 27th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR.DINESH SHARMA, MEMBER (A)**

Farooq Ahmed, Age 55 years, S/o Abdul Hafiz, R/o Haripura, Bhaderwah, Tehsil Bhaderwah, District Doda.

.....Applicant

(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of Jammu and Kashmir through Secretary to Govt. 180001, FCS & CA Department, Civil Secretariat, Jammu.
2. Director, FCS & CA Department, Jammu-180001.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Farooq Ahmed was appointed as Class IV employee in the year 1981 and thereafter, he was promoted as Junior Assistant in the year 1990. The applicant was thereafter promoted to the post of Tehsil Supply Officer on 02.12.2013. A tentative seniority list was issued on 30.10.2019 wherein some of the Tehsil Supply Officers who were allegedly junior to the applicants were placed over and above the applicant. The applicant immediately raised objection and brought all the facts before the respondents, however, his case was rejected vide order dated 05.11.2020 on the ground that the applicant did not claim his right within considerable time. The applicant again represented before the respondents on 15.02.2021 requesting the respondents to reconsider the final seniority list, however, the no action was taken by the respondents on the same. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 15.02.2021 (Annexure A-4 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. N D Qazi, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the record.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider the representation dated 15.02.2021 preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of three weeks from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)